(c) Open market sales of wheat improved market availability of wheat considerably and was instrumental in bringing down open market prices of wheat to some extent. The wholesale price index for wheat prior to the implementation of the scheme was 220.4 points and after the scheme was put into operation the price index has come down to 217.9 points.

SHRI S. P. BHATTACHARYYA : Due to the change in the policy will there be any reduction in the price of wheat in the country ?

SHRI ANNASAHEB P. SHINDE : This was sold in the open market where the prices were going up. This has nothing to do with the fair price shops or ration shops where the price is controlled.

श्री रामावतार शास्त्री : क्या यह बात सच है कि खुले बाजारों मे जो गेहूँ बेचने के लिये भेजा गया है, उसमें से बहुत सारा गेहू खराब किस्म का था, जिसकी वजह से सरकार को कम कीमत मिली ?

SHRI ANNASAHEB P. SHINDE : We have not received any complaint that the foodgrains sold in the market is of inferior quality. In fact some of the State Governments have complained to us that the wheat which was sold by the FCI in the open market was of superior quality.

श्री रामावतार शास्त्री : बिहार शाप-कीपर्स एसोसियेशन ने आप के पास लिखा है, मेरे पास उसकी कापी है।

SHRI ANNASAHEB P. SHINDE : From Bihar the complaint is that we sold A quality wheat.

श्री नरसिंह नारायण पाण्डे : आप ने 82 रु० प्रति क्विण्टल का भाव बतलाया है, क्या लोगों ने इससे ज्यादा भाव पर ओपन-मार्केट से खरीदा है ? यदि खरीदा है, तो क्या इस के बारे में कोई शिकायत आप को मिली है ?

MR. SPEAKER : He has replied to that in his previous answer.

SHRI NARSINGH NARAIN PANDEY : The Minister says that it was purchased at Rs. 82 per quintal. I want to know whether it is a fact or not कि 82 रु० से ज्यादा भाव पर लोगों ने ओपन मार्केट से खरीदा है ? यदि खरीदा है तो क्या इसकी कोई शिकायत मिली है ?

SHRI ANNASAHEB P. SHINDE : Rs. 82 was the floor price recommended for open sales, because some broad policy directive has to be given. So, the FCI has given instructions to its staff about minimum floor price. Of course, in some cases it was sold at a higher price.

स्वास्थ्य सेवाओं के निदेशकों का सम्मेलन

*84. **श्री मोहन स्वरूप** : क्या स्वास्थ्य और परिवार नियोजन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या खाद्य पदार्थों की मिलावट को रोकने के लिये अखिल भारतीय स्तर पर कोई सम्मेलन आयोजित किया जा रहा है जिसमें स्वास्थ्य सेवाओं के निदेशक भाग लेंगे ;

(ख) यदि हां, तो यह सम्मेलन कब आयोजित किया जायेगा; और

(ग) खाद्य पदार्थों में इतने बड़े पैमाने पर मिलावट को रोकने के लिये सरकार द्वारा क्या कार्यवाही किये जाने की सम्भावना है ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): (a) No, Sir.

(b) Does not arise.

(c) The provisions of the Prevention of Food Adulteration Act have already been made more stringent and the States asked to ensure proper enforcement of the Act.

A Central Unit has been set up to check the menace of food adulteration along with the State Health Authorities concerned. The Unit is mainly concerned with the functions prescribed in rule 9 of the Prevention of Food Adulteration Rules in respect of inter-State offences and helps in giving technical guidance to State Governments.

श्री मोहन स्वरूप : हालांकि इसके लिये कानून है और उसके लिये सब व्यवस्था भी है, लेकिन वह कानून सही रूप से इम्पलीमेन्ट क्यों नहीं होता है ? यह जो बीमारी महामारी की शक्ल में फैलती जा रही है उसके रोकथाम के लिये सक्रीय कदम क्यों नहीं उठा रहे हैं ?

निर्माण और आवास तथा स्वास्थ्य और परिवार नियोजन मंत्री (श्री उमाशंकर दीक्षित) : अध्यक्ष महोदय, सारे देश में यह कठिनाई फैली हुई है और राज्य सरकारों के द्वारा इस कानून का कार्यान्वयन होता है। मैंने पिछले अधिवेशन में निवेदन किया था कि सभी राज्य सरकारें फूड इंस्पैक्टर्स नियुक्त नहीं कर पाई हैं, सैनिटरी इंस्पैक्टरों से ही फूड एडल्ट्रेशन के इंस्पैक्शन का काम करवाती हैं और जितना रुपया इस काम के लिये चाहिये, उतना लगा नहीं पाती हैं। इसका एक ही मार्ग है कि पनिशमेंट बहुत डेटरेंट हो, इस दृष्टि से हमने पनिशमेंट को डेटरेंट किया है। 15 मार्च से जो संशोधित कानून बना है, उसमें 6 महीने की सजा और एक हजार रुपये का जुर्माना कम्पलसरी है, इससे कुछ सुधार भी हुआ है। मैं यह तो नहीं कह सकता हूं कि बहुत अच्छा सुधार हुआ है, लेकिन एडल्ट्रेशन की परसेन्टेज घटी है, 30 परसेन्ट से 21 या 22 परसेन्ट हुई है। लेकिन मैं इसको पूर्णतया विश्वसनीय नहीं मानता।

मैंने पिछले अधिवेशन में यह आश्वासन दिया था कि हम पार्लियामेंट की कन्सल्टेटिव कमेटी में इस विषय पर विचार करेंगे। यदि उनकी राय हुई तो कानून को और सख्त बनायेंगे। हमने डायरैक्टर्स की मीटिंग अभी उचित नहीं समझी है। जोनल कमेटी की मीटिंग बुला रहे हैं और अलग-अलग दो-तीन जोन्ज में उसको करने की कोशिश करेंगे। लेकिन मैं यह समझता हूं कि पनिशमेंट डेटरेन्ट हो तो शायद ज्यादा लाभ हो सकता है। हर शहर में और हर गांव में इंस्पैक्टर्स जायं और देखें, यह बड़ा कठिन-सा लगता है। जब तक नैशनल करैक्टर (राष्ट्रीय चरित्र) स्तर ऊंचा न बने तब तक यह काम कठिन मालूम देता है।

श्री मोहन स्वरूप : अध्यक्ष महोदय, खाने-पीने का स्तर तो वैसे ही गिरता जा रहा है और उसमें भी अगर मिलावट हो रही हो, तो उसका सेहत पर क्या प्रभाव पड़ेगा, आप स्वयं अन्दाजा लगा सकते हैं। मेरा निवेदन यह है कि इसको रोकने के लिये कोई अच्छा उपाय होना चाहिये।

श्री उमाशंकर दीक्षित : मैंने अभी सब बातें बतलाई हैं, इस तरफ उन्होंने ध्यान दिया या नहीं, मैं नहीं जानता।

SHRI MOHANRAJ KALINGARAYAR : Will the Minister of Health and Family Planning please tell us

approximately how many cases of food adulteration have been detected by the Department in 1970-71 and what action has been taken ?

MR. SPEAKER : This question is about the conference of Directors

SHRI UMA SHANKAR DIKSHIT : I have not got the figures for 1970-71 ; I have got them only up to the end of 1969 and I can give those figures.

MR. SPEAKER · This question did not arise here, but if you have got the information, it is all right ; I do not object.

SHRI UMA SHANKAR DIKSHIT : I can give the figures for the last five years. In 1965, the number of samples examined was 1,66,900-and-odd, the number of samples found adulterated was 51,900 and the percentage of samples found adulterated was 31 per cent ; in 1966, the number of samples examined was 1,74,000, more than the previous year, the number of samples found adulterated was 44,500, that is, 25 per cent only ; in 1967, the parcentage was 25.2 per cent ; in 1968, it was 24.3 per cent and in 1969, it was 22 per cent. There were 30.250 convictions under the Act in 1965, 23,282 in 1966, 20,000 in 1967, 17,800 in 1968 and 15,700 in 1969. This shows the trend.

SHRI NAWAL KISHORE SINHA : The hon. Minister has told us that he has brought certain changes in the laws since 1965. Will he condescend to tell us whether the amendments in the laws have brought about some improvement in the situation since 1965 and whether he is satisfied with it ?

SHRI UMA SHANKAR DIKSHIT : I am not satisfied, but I have just now been telling precisely that there has been some small improvement.

SHRI C.T. DHANDAPANI : The Minister says that the State Governments are not properly taking action to check adulteration of food, At the same time, the State Governments are complaining that they are not getting proper instructions from the Central Government. I would like to ask the Minister whether the Government is considering to entrust the whole work to the State Governments.

SHRI UMA SHANKAR DIKSHIT : It is already in the hands of the State Governments. It will be an interference if the Central Government went on giving them instructions as to how to carry on their work, It is a State subject.

SHRI H.K.L. BHAGAT : The enforcement of this Act is with State Governments while in the case of Delhi it is with the Delhi Municipal Corporation. May I know whether the Government of India have reviewed the working of this Act, the enforcement of this Act, by the Delhi Municipal Corporation and it has been found to be highly unsatisfactory and, if so, will the Government of India consider the question of giving the enforcement of this Act to the Delhi Administration instead of to the Delhi Municipal Corporation ?

SHRI UMA SHANKAR DIKSHIT : I went into these figures this morning. I find that the number of samples drawn in Delhi is less, about half the number during the last two years. I will consider the suggestion given by the hon. Member.

MR. SPEAKER : A slip on my part has drifted us away from the main Question. I just agreed that let the Minister give figures because there was the young Member who asked for them. Now, it has gone to the Delhi Municipal Corporation. The Question was simple as to whether any Conference is being hold or not, It would have been sufficient to say, yes or no. You

are now going to other Municipal Corporations also. Next Question.

SHRI JYOTIRMOY BOSU: It is a vital issue.

MR. SPEAKER : Maybe. But I have to observe certain rules also.

Vacation of Building in the Possession of R.S.S. in B.H.U. Campus

*86. SHRI JHARKHANDE RAI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the building in the possession of R.S.S. in the campus of Banaras Hindu University has been vacated ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. S. NURUL HASAN): (a) No, Sir.

(b) The University has filed a suit in the local Court for vacation of the building. The case is pending with the Court.

श्री झारखंडे राय : क्या शिक्षा मंत्री जी बतलायेंगे कि बनारस यूनिवर्सिटी की जांच के लिए जो कमिशन नियुक्त किया गया था उसकी रिपोर्ट को प्रकाशित हुए और उस पर वाद-विवाद हुए लगभग दो साल बीत चुके हैं, उसमें इस बात की सिफारिश की गई थी कि इस भवन को वहां तनाव कम करने के लिए, वहां के जीवन को सुचारु रूप से संचालित करने के लिए फौरन हटा दिया जाये तो क्या वजह है कि पिछले दो साल में भी सरकार ने या उससे संबंधित संस्थाओं ने इस भवन को वहां से हटाने में असमर्थता महसूस की है ?

प्रो० एस० नुरुल हसन : जनाबेवाला, पहले यूनिवर्सिटी ने यह कोशिश की कि बातचीत करके इसको खाली करा लिया जाये लेकिन उसमें यूनिवर्सिटी को कामयाबी नहीं हुई तो उसके बाद जो कानूनी जरिया था वह अख्तियार किया गया यानी मुकदमा दायर किया गया है कि यह खाली करा लिया जाये ।

श्री झारखंडे राय : क्या शिक्षा मन्त्री जी को इस बात की रिपोर्ट बनारस यूनिवर्सिटी के वर्तमान वाइस चांसलर से मिली है कि बनारस यूनिवर्सिटी के कैम्पस में शांति और सुव्यवस्था स्थापित करने के लिए यह निहायत जरूरी है कि यह तनाव का बिन्दु वहां से समाप्त कर दिया जाये ?

अध्यक्ष महोदय : वह तो अदालत में जा चुका है ।

श्री झारखंडे राय : इस सम्बन्ध में कोई समुचित कार्यवाही की जाये, ऐसी कोई रिपोर्ट वाइस चांसलर से सरकार को मिली है ?

प्रो० एस० नुरुल हसन : जी, नहीं । वाइस चांसलर से कहा है कि जैसे ही मुकदमे का फैसला होगा मजीद कार्यवाही की जायेगी ।

SHRI HARI KISHORE SINGH: When was the case filed by the University in the court for getting the building vacated by the R.S.S. ?

प्रो० एस० नुरुल हसन : यह 25 नवम्बर, 1970 को फाइल हुआ है ।